

**Annexure 2**

**Name of the Corporate Debtor: Samson and Sons Builders and Developers Private Limited; Date of commencement of LIQUIDATION: 26th April 2023; List of Stakeholders as on 26.04.2023**

**List of Unsecured Financial Creditors -Home Buyers Class**

Sl.no	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
1	Abdul Wahid A	24.05.2023	27,10,000	27,10,000			0.13%			0		Ackdowleged and replied on 23.06.2023
2	Abraham John Dolly Abraham	25.05.2023	71,84,175	71,84,175			0.33%			0		Your claim is provisionally admitted based on the agreement and receipts for Rs. 45,00,000 eventhough the liability in the books is only for Rs. 25,00,000. Ask for clarification vide email dated 23.06.2023
3	Ajithkumar C S	23.05.2023	59,87,134	52,72,526			0.24%			7,14,608		Acknowledged and mail sent on 23.06.2023. claim is submitted without any of the attachments as mentioned in clause no. 11 of the form. Hence considered the amount of 52,72,526 as per the claim submitted during CIRP period as per IBBI provisions.
4	Annamma Alex	25.05.2023	41,64,658	37,64,110			0.17%			4,00,548		Acknowledged and mail sent on 23.06.2023. Since no interest rate specified in the agreement interest @ 8% PA is calculated from the date of completion of project till liquidation commencement date. Pls clarify why claimant has calculated interest @ 8.32% from the 31-12-2014. As per books the outsatnding is 35,00,000 but as per claim is only Rs.25,00,000.
5	Anwar Hussain Rawther	26.05.2023	2,64,60,000	1,63,04,055			0.76%			1,01,55,945		Wrt Acknowledgment and mail sent on 22.06.2023 and email of 07.07.2023 The principal amount of 1,05,00,000 is admitted with 8% interest. Since the party has claimed an amount of Rs 30,00,000 twice against the receipt no. 2591 dtd 15/12/2015 and the Books of accounts shows only 1,05,00,000 the duplication of 30,00,000 is rejected and their confirmation / reply is not recieved till 07.07.2023. Not provided ID proof.
6	B G Jeyasing	23.05.2023	1,06,12,986	1,06,12,986			0.49%			0		Acknowledged and mail sent on 22.06.2023. Since the amount is not reflecting in books of accounts needs clarification/ confirmation from from Claimant regrding the mode of receipts for Rs 65,00,000 ie is it by Cash /Cheque /DD etc. Hence the claim is provisionally admitted based on receipts and agreement.

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7	Babulal G	10.05.2023	60,31,200	0			0.00%			60,31,200		Wrt your claim please refer the reply by Liquidator on 22/06/2023 stating the reasons for not admission of this claim on Sharon Hills Project. .
8	Babulal G	25.11.2021	29,35,452	29,35,452			0.14%			0		Claim for the project Selene project is admitted based on Claim form submitted during CIRP period.
9	Bija Raveendran Nair & Sreeja RaJ	25.05.2023	1,30,81,424	1,30,81,424			0.61%			0		Acknowledged and mail sent on 23.06.2023 As per Kerala State Disputes Redressal Commission order No 174/2016 dated 18.04.2023 8% interest is to be calculated from 20-05-2015 till the date of realisation. An amount of 7,00,000 as compensation and 50,000 filing fee @ 8% int comes under other creditors.
10	Biju Thomas and Jiji P Thomas	19.05.2023	73,47,452	73,47,452			0.34%			0		Acknowledged and replied on 23.06.2023
11	Cherian P.G	23.05.2023	69,56,000	67,30,228			0.31%			2,25,772		Wrt to acknowledgement sent on 23.06.2023 and on 07.072023. the amount of Rs 10,00,000 is recorded in the books in 2015-16 as receipts from Sarama Cherian and from Mr. Cherian Rs. 15,00,000 for which no receipts are there. But based on the book entry we have considered. However the payments supported by receipts for Rs. 6,00,000+9,00,000+5,00,000 totaling to Rs. 20,00,000 in 2013-14 paid as cash is not reflected in the books. However based on the receipts it is also admitted provisionally subject to detailed verification etc. Hence your claim of 44,70,000 with interest @ 8% is admitted from the date of default.
12	Cyriac Joseph	23.05.2023	64,15,397	64,15,397			0.30%			0		Pls refer the detailed email sent on 22.06.2023 regarding your stake in Angelwood/ Sanctuary along with the clarification regarding the payments by cash/bank since only 25,00,000 is reflecting in the books as against your receipt of 45,00,000. provisionally admitted based on receipts and agreements.
13	DR Biju Murali	26.05.2023	32,65,000	32,65,000			0.15%			0		Acknowledged and replied on 23.06.2023. There is an attachment order vide IA o., 1733/2019 in OS No, 165/2019 to an extent of 8 cents of land lying in the western side of the property at Re Sy.No. 2762/12-1,12762/12-2,2762/12,2762/11-8,2762/5-3 of 45 cents which is mortgaged with KFC also. The claim is admitted based on agreement, receipts and court order eventhough the amount is not reflecting in the books of accounts for which clarification is sought from suspended directors.

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		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
14	Dr. G. Babu and Rekha Babu	24.05.2023	99,95,178	89,15,507			0.41%			10,79,671		Acknowledged and mail sent on 23.06.2023. Interest is calculated @ 8% from the date of completion of project till liquidation commencement date.
15	Dr. Jeesha C. Haran and Dr. Subha N	24.05.2023	71,28,219	71,28,219			0.33%			0		Pls refer to the email dated 23.06.2023
16	Dr. Maya vincent	24.05.2023	25,82,088	23,03,173			0.11%			2,78,915		Acknowledged and mail sent on 23.06.2023. Interest is calculated @ 8% from the period of default.
17	Dr. S Girijakumari	26.05.2023	29,60,000	29,31,945			0.14%			28,055		Your claim is admitted based on agreements and receipts for which you may refer the email dated 23.06.2023. Further you have entered into an agreement with JDA landowner Mr. Mohan Ommen by paying an advance of Rs, 1,00,000 and pls provide the receipt of Rs. 2,00,000 if paid. Since no interest rate specified in the agreement 8% PA is calculated from the date of completion of project (30.06.2017) till liquidation commencement date.
18	Dr. Sonia M Lal and DR Nikhil Raj	11.05.2023	34,14,452	29,58,211			0.14%			4,56,241		Acknowledged and mail sent on 23.06.2023. Provided Interest @ 8% from the date of completion of project till liquidation commencement date and not from the date of payment.
19	Eqbal P E Asha Shani Ruksana (Asha Ruksana)	25.05.2023	58,30,520	58,30,520			0.27%			0		Your claim is provisionally admitted as you may refer the mail sent on 23.06.2023. Even though there are receipts for Rs. 35,00,000 it cannot be traced from the books of accounts from 2013. Consequently, the directors may clarify why it is not shown as outstanding. Further in the agreement there is a mentioning about the Sharon apartments as a guarantee. No ID proof provided.
20	G Ayyappan pillai	24.05.2023	79,27,777	79,27,777			0.37%			0		Your claim is provisionally admitted as you may refer the mail sent on 23.06.2023. Even though there are receipts for Rs. 50,00,000 the books shows only 25,00,000. No ID proof provided.
21	Gloria jose	24.05.2023	84,83,041	57,14,685			0.26%			27,68,356		Acknowledged and mail sent on 23.06.2023. Since no interest rate is specified in the agreement 8% interest is calculated from the date of completion of project till liquidation commencement date.
22	Haridas TR	26.05.2023	73,47,452	73,47,452			0.34%			0		Your claim is provisionally admitted as you may refer the mail sent on 23.06.2023. Eventhough there are receipts for 45,00,000 books of accounts shows only 20,70,000.

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		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarant ee	%of share in total amount of claims admitted					
23	Harikumar N & Sushamma J S	23.05.2023	38,00,000	38,00,000			0.18%			0		Wrt the acknowledgement and our reply mail dated 23.06.2023 and on 07.07.2023 and on 08.07.2023. Since we have not received any reply for our msg dated 23.06.2023, we are considering the undivided share of land and apartment in the liquidation estate of the company and your claim of Rs 38,00,000 principal is included in the creditors list, until further clarification from SBI and association through you. Since interest is not calculated it is not admitted. Further pls clarify and confirm the 15,00,000 paid by you for which receipts are attached was paid through bank or by cash, since this amount is not reflected in the books of CD. However based on the receipts and book entry we are admitting your claim amount of principal 38,00,000.
24	H Satish Krishna	30.05.2023	41,00,000	34,68,767			0.16%			6,31,233		Acknowledged and mail sent on 23.06.2023. Since we received the claim only on 30.05.2023 which is after the due date hence treated as not submitted. However since you have submitted a claim during the CIR period the same will be considered as per IBBI provisions.
25	J G Lawrence	26.05.2023	16,05,917	16,05,917			0.07%			0		Ackdowledged and replied on 23.06.2023
26	Jacob C Mathew	24.05.2023	92,65,260	92,65,260			0.43%			0		Ackdowledged and replied on 23.06.2023. No ID proof submitted.
27	Jacob Samson (Related Party)	26.05.2023	2,50,00,000	0			0.00%			2,50,00,000		Acknowledged and mail sent on 23.06.2023. Related party claimed on account as the guarantor. Since he is a related party his claim is not admitted.
28	K V Samuel	26.05.2023	2,01,65,047	1,78,67,501			0.83%			22,97,546		Acknowledged and replied on 24.06.2023. The claim submitted by you is not properly filled up further there are no supportings to substantiate your claim hence we are considering your claim submitted under CIRP period as per reg 30 of IBBI (Liquidation process) Regs 2016. Further books of accounts shows only 55,00,000. You are also requested to provide ID proof also. The interest is calculated @ 14.05% as per the RERA order No. CCP No. 114/2020 dated 22.01.2021 hence the difference.
29	Kripa Ananthalekshmi	26.05.2023	42,81,830	36,33,238			0.17%			6,48,592		Acknowledged and replied on 24.06.2023. Interest is calculated @ 8% PA from the date of completion of agreement till liquidation commencement date.

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30	Lizzy Mol	26.05.2023	34,74,575	0			0.00%			34,74,575		Acknowledged and replied on 24.06.2023. You have attached receipts for 30,00,000 as fixed deposit and not for payment of flat as per the agreement dated 28.01.2014. Since neither the deposit nor the flats are delivered the claim is treated as Deposit holder as we did and informed in the CIRP period and interest also considered for 4,74,575.34 as claimed by you. Further it is observed that the amount is not shown in the books of accounts as per receipts. No ID proof provided.
31	Lucy Mathew	25.05.2023	81,98,630	71,36,384			0.33%			10,62,246		Acknowledged and replied on 24.06.2023. It is observed that the amount of Rs. 45,00,000 as per Receipt no. 1451 for 1,00,000 dated 18.01.2013 and receipt no. 1450 for 44,00,000 dated 18.01.2013 are not recorded in the books. It is further observed that the investment is supported by guarantee /agreement on the 17.618 cents of Smt M Lalitha. Also interest is calculated @ 8% from the date of default till liquidation commencement date resulting in a disallowance of Rs. 10,62,246. Hence the difference
32	M Lalitha (Related Party)	26.05.2023	3,44,88,000	0			0.00%			3,44,88,000		Related party. Pls refer the detailed reply by mail on 24.06.2023
33	M Lalitha (Related Party)	26.05.2023	3,00,00,000	0			0.00%			3,00,00,000		Related party. Pls refer the detailed reply by mail on 24.06.2023
34	M Lalitha (Related Party)	26.05.2023	1,25,00,000	0			0.00%			1,25,00,000		Related party. Pls refer the detailed reply by mail on 24.06.2023
35	M. Mohammed Hussain	24.05.2023	95,78,750	53,06,493			0.25%			42,72,257		Acknowledged and replied on 24.06.2023. Claim is for Rs.39,50,000 and interest claimed @ 18%. There is no such clause from the first party to 2nd party as per clause no.10 of the agreement. Hence the interest is reworked @8% resulting in a reduction of 42,72,257 due to above and there is a refund of Rs. 7,00,000 on 25.11.2014 as per the books. Hence we are admitting an amount of Rs. 32,50,000+ int of 20,56,943 totaling to 53,06,493.

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36	Mallika Kurup	23.05.2023	64,60,917	61,94,500			0.29%			2,66,417		Wrt Acknowledgement and mail sent on 24.06.2023 and on 07.07.2023 we are considering your principal of Rs. 37,83,708 based on the order of Kerala State Consumer Disputes Redressal Commission CC NO 02/2018 dated 18.04.2023 and interest @ 8% from 11.05.2015 on 37,83,708 till 26.4.2023 is Rs. 61,94,500. The compensation of 500,000 and cost of litigation of Rs. 50,000 along with interest @ 8% is considered as other creditors based on the court order.
37	Manoj Kurien Cheriyan Ardra Kurien	26.05.2023	58,30,521	57,14,685			0.26%			1,15,836		Acknowledged and replied on 24.06.2023. Claim form is not notarized. Further as per the receipts the amount is Rs.35,00,000 but the books show only 29,00,000. Interest is reworked @8% from date of default hence there is a reduction of 1,15,836.
38	Mini Alex Varghese	25.05.2023	94,93,129	94,93,129			0.44%			0		Acknowledged on 24.06.2023. Claim form is dated 25.05.2023 but the date of notarization is shown as 24.05.2023. Pls clarify.
39	Mr. Vipin A S Mrs. Sithalashmi M	26.05.2023	1,20,53,885	1,20,53,885			0.56%			0		Acknowledged and replied on 25.06.2023
40	Naisam S	24.05.2023	12,48,000	12,04,515			0.06%			43,485		Acknowledged and replied on 25.06.2023. Even though as per receipts amount paid is 8,00,000 but in the books it is only 7,50,000. Further interest is calculated @ 8% from the date of default.
41	Omman Panicker	23.05.2023	74,46,708	54,17,041			0.25%			20,29,667		Acknowledged and replied on 25.06.2023. Not submitted any of the documents as mentioned in the affidavit of Form D . Consequently your claim submitted under CIRP in Form CA is admitted as per provisions Reg 30 of IBBI(Liquidation process) Regs 2016.
42	P A Jose	25.05.2023	99,92,767	99,92,767			0.46%			0		Wrt to Acknowledgement and mail sent on 25.06.2023 and 07.07.2023 Pls note that your claim of principal 40,00,000 plus interest @ 8% totaling to 99,92,767 is admitted as per the receipts attached even though books show only 30,00,000.
43	Preethy Nayar Seetha Devi	22.05.2023	57,14,685	57,14,685			0.26%			0		Acknowledged and replied on 25.06.2023
			35,34,246	30,11,288			0.14%			5,22,958		Not in books of accounts. Interest is calculated @ 8% from the date of default of agreement. Also pls clarify the interest calculated @ 9.5%.

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44	Rachel Mathew	25.05.2023	73,80,603	69,83,452			0.32%		3,97,151		Acknowledged and replied on 25.06.2023. We have calculated interest from the date of default hence there is a reduction of Rs. 3,97,151. Further book shows only 36,50,000.	
45	Sajeevan Neelakantan	26.05.2023	55,50,521	55,50,521			0.26%		0		Acknowledged and replied on 25.06.2023	
46	Sanej C Nair	20.05.2023	81,63,836	81,63,836			0.38%		0		Acknowledged and replied on 25.06.2023. As per the receipts the party paid an amount of 50,00,000 and is not reflecting in the books for the period 2012-13.	
47	Shibu George and Leena Shibu George	23.05.2023	40,61,875	40,61,875			0.19%		0		Acknowledged and replied on 25.06.2023. No ID proof. As per Arbitration award No 1/2017 dated 14.07.2018 8.5% interest is to be calculated on 25,00,000 from 21-12-2015 till the date of payment.	
48	Sreekala Pramod and Pramod Mani (POA P P Ayyappan)	25.05.2023	41,81,805	20,09,764			0.09%		21,72,041	49,00,000	Wrt our Acknowledgement and mail sent on 25.03.2023 and 07.07.2023 Pls clarify the following regarding your claim since there are some confusions in the principal and interest amount claimed. As per books of CD there is Rs. 54,00,000 received from you in 2014-16 but you have claimed only 13,00,000 without any receipts or supportings. Further you have claimed the interest @ 18% without any basis. Consequently we have calculated interest @ 8% on the principal of 13,00,000. For further clarification pls contact the undersigned. Hence your claim is admitted as per the previous list amounting to 20,09,764.	
49	Syed Mohamed Ismayil	23.05.2023	74,96,383	67,75,397			0.31%		7,20,986		Wrt our Acknowledgement and mail sent on 25.03.2023 and 07.07.2023 your claim of 45,00,000 plus interest @ 8% is admitted based on the agreement dated 09.03.2016. Further the claim form is not notarized. Further Books of account shows only 20,00,000.	
50	V GopaKumar	25.05.2023	30,91,945	30,91,945			0.14%		0	30,91,945	Replied and acknowledged on 25.06.2023. Claim of Rs 20,00,000 and int @ 8% supported by receipts and agreement is admitted provisionally and needs further verification with books also since it is not reflecting fully in the books.	
			31,71,726	31,71,726			0.15%		0	31,71,726	Acknowledged and replied on 25.06.2023. As per receipts and agreements the principal and interest @ 8% is admitted provisionally and needs further verification with books also.	

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51	V.R.Gopakumar	22.05.2023	74,96,383	74,96,383			0.35%			0	74,96,383	Acknowledged and replied on 25.06.2023. As per receipts and agreements the principal and interest @ 8% is admitted provisionally and needs further verification with books also.
52	Varun Nadh R	25.05.2023	22,58,466	22,58,466			0.10%			0		Acknowledged and replied on 25.06.2023.
53	Venkitasubramanian G	23.05.2023	99,36,000	90,33,863			0.42%			9,02,137		Acknowledged and replied on 25.06.2023. In the books only 40,00,000 is reflected . Further interest is calculated @ 8% from the date of default. Hence there is a reduction of Rs. 9,02,137.
54	Balakrishna Pillai A	24.05.2023	59,96,160	54,20,318			0.25%			5,75,842		Acknowledged and replied on 25.06.2023. Books of accounts shows only 21,00,000 Further we have calculated interest from the date of default.
55	Sajeev V Jacob & Beena George	23.05.2023	1,60,27,451	1,60,27,451			0.74%			0		Attachement Oder issued by Subordinate Judje court to attach 39.5 Cents of Land purchased by CD - Original Agreement is revised to 2 separate Agreements. Acknowledged and replied on 25.06.2023
<b>CLAIMS TAKEN FROM THE CLAIMS SUBMITTED DURING CIRP PERIOD - AS PER REG 30 OF IBBI (LIQUIDATION PROCESS) REGULATIONS 2016</b>												
56	A C Oommen	25-11-2021	52,18,750	43,99,637			0.20%			8,19,113		Interest @14.05% as per RERA Under CCP No 47/2021, dated 23-02-2021 from 24-02-2014. compensation of 200000 is treated as other creditors since it is a court order.
57	Abraham Mathew	26-11-2021	1,57,20,000	93,03,452			0.43%			64,16,548		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
58	Abraham Simon	25-11-2021	1,46,00,000	1,33,94,301			0.62%			12,05,699		As per agreement for Sale andConstuction Clause 8 interest is specified @ 18%.
59	Achamma Mammen	29-11-2021	1,10,00,000	75,73,151			0.35%			34,26,849		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
60	Aiysha Rubana P	25-11-2021	43,40,000	38,29,786			0.18%			5,10,214		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
61	Akhil Prasad	02-09-2022	24,80,000	24,55,014			0.11%			24,986		Since no interest rate spacificed in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
62	Alza Grace Varghese & Mr. Jackson P. Jose	20-12-2021	70,39,507	53,01,205			0.25%			17,38,302		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
63	Anderson George	25-11-2021	80,27,175	76,32,175			0.35%			3,95,000		275000 refers to the amount for intreior works.120000 is not clear. Hence not admitted. Since no interest specified in the agreement 8%PA admitted as per IBC.



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64	Anil Mathew & Sini Anil Mathew	16-12-2021	68,20,000	41,62,521			0.19%			26,57,479		Since no supportings available to substantiate the damages, it is not considered. Since no interest rate spacificed in agreement 8% PA admitted as per IBC
65	Anil S	26-11-2021	95,40,219	95,40,219			0.44%			0		Since no interest rate specified in the agreement 8% P A admitted as per IBC 2016
66	Anish Franclin Desayose	26-11-2021	84,90,000	29,40,679			0.14%			55,49,321		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim. There is a refund of 11,00,000 shown in the books of accounts of Corporate Debtor hence only 19,00,000 is considered.
67	Annamma P I	28-11-2021	1,06,50,268	9,50,268			0.04%			97,00,000		Claim includes Fixed deposit given to person otherthan CD and there are two agreement for purchase of apartment in the project called "Merry Land and Pearl Crest" but supporting receipt for payment is only Rs.8.00 lakhs
68	Anoop S	25-11-2021	94,72,000	94,72,000			0.44%			0		First Agreement for Land & Villa with completion clause of 31/12/2015 cancelled and New Agreement dtd 05th Sep 2016 for Flat excecuted. The CD alloted a villa in the Vazhayila project, but due to its non completion CD alloted apartment in Angelwoods. As per para 2 of agrmnt dtd 05th Sep 2016, interest from 01st June 2015 is payable.
69	Anurag Vishal	20-11-2021	24,57,302	19,42,510			0.09%			5,14,792		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
70	Arul C Wilson	25-11-2021	1,66,00,000	1,23,81,808			0.57%			42,18,192		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
71	Arun George	25-11-2021	75,74,466	71,91,858			0.33%			3,82,608		Since no interest rate spacificed in the agreement 8% PA admitted as per IBC.
72	Arun Mathew	25-11-2021	17,61,271	17,61,271			0.08%	-	-	0	-	Since no interest rate spacificed in agreement 8% PA admitted as per IBC
73	Arun R	25-11-2021	28,73,275	28,73,275			0.13%			0		Interest claimed in the claim form is lesser than the interest calculated as per the rate spacificed in IBC. Hence lower amount admitted based on the claim. Your claim is provisionally admitted as there is no proof for Rs1000000.
74	Ashkar Hamsa	03-09-2022	30,28,371	30,24,906			0.14%			3,465		Interest @14.05% admitted as per RERA Under CCP No 08/2021, dated 23-10-2021 from 11-08-2014. Compensation of 100000 is treated as other creditors since it is a court order. Admitted as per the order from Hon'ble NCLT dated 19-01-2023

Sl.No	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
75	Baby Mathew kutty & Titty Kutty Mathew	25-11-2021	1,31,00,000	97,50,674			0.45%			33,49,326		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
76	Benny George	26-11-2021	89,10,000	79,07,678			0.37%			10,02,322		RERA order to pay 48,00,000 plus int 9.3% from 19/11/2014
77	Bindu A S	22-11-2021	73,15,000	53,01,205			0.25%			20,13,795		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
78	Chandrashekar M	22-11-2021	15,50,000	13,67,781			0.06%			1,82,219		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
79	Cherian George	01-12-2021	46,00,000	43,00,000			0.20%			3,00,000		Interest not claimed in the form. No proof for 300,000
80	Cheriyam K V / Aleyamma Cheriyam	26-11-2021	80,12,160	75,69,445			0.35%			4,42,715		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
81	Chiramel Mathai Mammen & Keny Varghese Mammen	24-11-2021	60,90,589	60,00,156			0.28%			90,433		Interest @14.05% as specified in the Order of KRERA in CCP No.23/2020, dt. 22nd January 2021
82	Daniel James	25-11-2021	73,00,000	53,01,205			0.25%			19,98,795		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
83	Daphne George	25-11-2021	1,03,95,000	80,72,493			0.37%			23,22,507		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
84	Diana Bobby George	26-11-2021	56,15,671	56,15,671			0.26%			0		As per clause 10 (c) of Agrmnt for sale & Construction dtd 23-07-2015, an interest of 12% pa from the date of payment is sepcified
85	Dr Harikumar G, Dr Rajesh V, B Madhu	28-05-2022	1,09,18,082	1,09,18,082		NA	0.51%	NA		0		As per clause 10 of the agreement for sale and construction Interest @ 10% PA is admitted with effect from february 2016.Since interest claimed is less than calculated lower is admitted
86	Dr P V John	29-11-2021	1,47,20,000	1,23,81,808			0.57%			23,38,192		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim. Need the proof of the transfer of Rs.30 Lacs paid to Samson and Sons.
87	Dr Rajeswari T & Ulhas P R	07-07-2022	50,00,000	50,00,000			0.23%			0		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
88	Dr. C R Manoj (POA V K Rajendran)	25-11-2021	32,49,450	32,49,450			0.15%			0		As per RERA order, CCP No.38/2021 dtd 23.10.2021 the complainant is eligible for 14.05% interest for Rs.18,33,000 from 24.12.2015 and loss of Rs.1 Lac. The loss amount is considered in other creditors.
89	Dr. Jacob Paul	25-11-2021	1,51,57,315	1,16,07,945			0.54%			35,49,370		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim

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		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
90	Dr. Reeby Sara Thomas, POA-Varghese Thomas	25-11-2021	65,00,000	52,62,268			0.24%			12,37,732		PoA Mr.Varghese Thomas claimed on behalf of Ms.Reeby Sara Thomas. Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
91	Dr. Susan Koshy	10-11-2021	69,90,000	66,04,767			0.31%			3,85,233		Since nointerest reate specified in the agreement 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Also it is noted that the receipts in the name of A4, Orchid valley
92	Dr.Ancy Dsouza	26-11-2021	84,90,000	46,43,178			0.22%			38,46,822		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
93	Eby Dios Kandachamkulam	26-11-2021	78,99,962	78,90,721			0.37%			9,241		RERA order to pay 35,00,000 plus 14.05% int from 01/12/2012 and compensation of 150000 is treated as other creditors since it is a court order.
94	Estheramma Raju	05-09-2022	32,05,000	30,32,895			0.14%			1,72,105		Interest @14.05% admitted as per RERA Under CCP No 37/2021, dated 20-05-2022 from 07-08-2013. Compensation of 105000 is treated as other creditors since it is a court order.Admitted as per the order from Hon'ble NCLT dated 23-12-2022
95	G R Jyothish	28-08-2022	40,92,000	40,50,773			0.19%			41,227		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
96	G Ramachandran- AR Abbey Paul	23-11-2021	40,00,000	40,00,000			0.19%			0		No interest claimed and A R being appointed but no POA submitted
97	Geetha Jeevan	25-11-2021	40,25,727	29,35,452			0.14%			10,90,275		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
98	George John/Elezabeth Shirly	26-11-2021	58,25,757	57,36,863			0.27%			88,894		RERA Order No CP 19/2020 dated 22/1/2021 to Pay 30,00,000 plus 14.05 % int from 9/5/2015 and compensation of 100000 is treated as other creditors since it is a court order
99	George Joseph	01-02-2022	88,20,000	69,64,767			0.32%	-	-	18,55,233	-	Since no interest rate spacificed in agreement 8% PA admitted as per IBC
100	George Solomon& Shobha Samuel	22-04-2022	32,87,364	25,60,888			0.12%			7,26,476		Since no interest specified 8% PA is admittes as per IBC
101	George Varghese & Rachel Renu Zachariah - POA C.Geevarghese	23-11-2021	43,00,000	29,60,959			0.14%			13,39,041		Interest is provided @10% as per clause no 3 of the Agreement for sale and construction

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		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
102	Gopikrishnan T	04-08-2022	15,47,726	15,47,726		NA	0.07%		NA	0		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
103	Gopikrishnan T & Mallika Achuthan	04-08-2022	55,81,973	55,81,973			0.26%			0		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
104	Hari V R	22-11-2021	30,00,000	30,00,000			0.14%			0		Interest not claimed in the form
105	Hemendra Kumar Dhurandar	24-11-2021	32,55,000	29,13,764			0.13%			3,41,236		Since no interest rate specified in agreement 8% PA admitted as per IBC
106	James Philip koshy & Elezabath George	26-11-2021	45,46,000	36,69,315			0.17%			8,76,685		Since no interest rate specified in agreement 8% PA admitted as per IBC
107	Jayakumar	28-01-2022	42,58,500	35,16,986			0.16%			7,41,514		Principal and interest thereon has been worked only on the payment received by the CD. Cost of registration is for the benefit of the purchaser hence cannot be admitted. Since no interest rate specified in agreement 8% PA admitted as per IBC
108	Jeevan Palackal	05-09-2022	80,60,000	80,60,000			0.37%			0		Since no interest rate specified in agreement 8% PA admitted as per IBC. Since calculated interest is more than the interest claimed, lesser amount is admitted. No receipt and ID proof provided. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
109	Jessie Beluah	26-11-2021	22,50,000	0			0.00%			22,50,000		Proof of payment not attached hence Claim not admitted
110	Jiji Joseph	25-11-2021	32,00,000	31,08,629			0.14%			91,371		Interest @14.05% as per RERA Under CCP No 36/2021, dated 23-10-2021 from 19-03-2014. compensation of 100000 is treated as other creditors since it is a court order.
111	Jijo Jacob Mathew	22-11-2021	5,00,000	5,00,000			0.02%			0		No Interest Claim
112	Jison K John	26-11-2021	30,16,110	30,16,110			0.14%			0		Since no interest rate specified in agreement 8% PA admitted as per IBC based on the claim, Copy of Adhar card and signature below item No.11 is missing.
113	John Alexander	18-07-2022	1,21,65,000	83,30,466			0.39%			38,34,534		Since no interest rate is specified in the agreement 8% PA admitted as per IBC. Since there is no proof for order passing legal notice, the amount of interest claimed and mental agony cannot be admitted.
114	Johnson Jacob & Susy Johnson	25-11-2021	1,66,23,000	1,31,84,581			0.61%			34,38,419		Provisionally admitted based on the receipt of separate claims. Since no interest rate specified in agreement 8% PA admitted as per IBC

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		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
115	Jonny Paul	25-11-2021	2,14,00,000	13,20,953			0.06%		2,00,79,047		Separate claim is required for Apartment and Fixed deposit. Rs.19.5 lacs FD issued in the name of Mrs.Leena Vargese and not to John Paul. It is verified that the Deposit receipts issued by person other than CD is also included in the claim which cannot be admitted. Since Johny Paul has passed away his legal heir need to apply jointly. The second agreement dated 10th August 2016 stipulate a condition in clause number 2.E that " the second party insisted to register and notaries the agreement to have legal validity and the first party has agreed for the same", but not done hence the same has no legal validity as on date. Since no interest rate specified in the first agreement 8% PA admitted as per IBC	
116	Joseph M P / Lilamma Joseph /Udayan Joseph	25-11-2021	1,05,83,931	1,05,83,931			0.49%		0		Since no interest rate specified in agreement 8% PA admitted as per IBC	
117	K S Simon	26-11-2021	1,57,20,000	83,25,041			0.39%		73,94,959		Claim admitted asSince no interest rate specified in agreement 8% PA admitted as per IBC	
118	K Suresh Kumar	26-11-2021	75,75,151	54,17,041			0.25%		21,58,110		Since no interest rate specified in agreement 8% PA admitted as per IBC	
119	Khadar Alaudeen Nadeera	25-11-2021	1,33,60,000	1,00,60,219			0.47%		32,99,781		Since no interest rate specified in agreement 8% PA admitted as per IBC based on the claim	
120	Krishna Kumar J (Flat)	25-11-2021	74,69,716	40,69,315			0.19%		34,00,401		Since no interest rate specified in agreement 8% PA admitted as per IBC	
121	Krishna Kumar J (Villa)	25-11-2021	1,18,91,140	58,70,904			0.27%		60,20,236		Date of Agreement for plot sale and Villa Construction 09/06/2011 - registration 45 days from Agreement - Completion 24 months from Registration	
122	Leelamma Philipose	26-11-2021	2,77,52,068	1,55,80,137			0.72%		1,21,71,931		Interest rate 12% P. A for 35,00,000 and 18% PA for 45,00,000 applied based on the rate specified in the agreement for sale and construction.	
123	Linoy Paul John	22-11-2021	2,25,40,000	2,22,73,600			1.03%		2,66,400		Claim is in the name of Linoy Paul John whereas agreement is in the name of Linoy Paul John and his wife Dhanya Mariam Mohan. Interest rate (12% PA) applied based on the rate specified in clause 10.c of the agreement assuming the date of withdrawal by the CD as on the date of handing over specified in clause 7	
124	Lissy Antony	27-11-2021	1,35,66,740	1,33,83,756			0.62%		1,82,984		Interest @14.05% as per RERA Under CCP No 21/2020, dated 22-01-2021 from 01-02-2013. compensation of 200000 is treated as other creditors since it is a court order.	

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125	Loretta Jayarani Franclin Desayose	26-11-2021	84,90,000	46,43,178			0.22%			38,46,822		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim. Date of handingover mentioned in the agreement is 31st April 2016 Which cannot be happen as April have only 30 days. Pg no 8 of the agreement for sale and construction is missing.
126	M A K Ameenulla	25-11-2021	75,48,995	63,41,304			0.29%			12,07,691		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim. Date of handingover mentioned in the agreement is 31st April 2016 Which cannot be happen as April have only 30 days
127	Mallika Achuthan	04-08-2022	55,81,973	55,81,973			0.26%	NA		0		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
128	Manoj Ravi	25-06-2022	48,90,000	44,03,178			0.20%			4,86,822		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
129	Martin Dominic	25-11-2021	77,35,000	56,97,041			0.26%			20,37,959		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
130	Mathew Elenjickal Jacob & Valsamma Mathew	26-11-2021	36,80,000	31,95,397			0.15%			4,84,603		AS per item No.6 to the claim form the claimant has advanced fund as FD but construction agreement is supported. Since no interest rate and date of completion is spacificed in agreement interest @8% PA is admitted as per IBC from the date of payment.
131	Mathew Philips Mathew( POA of Manju Varghese)	25-11-2021	1,31,11,225	1,31,11,225			0.61%			0		Interest @14.05% as per RERA Under CCP No 42/2021, dated 23-10-2021 from 30-05-2013. Compensation of 300000 is treated as other creditors since it is a court order.
132	Mathew Varghese Parakkatt & Suchitra Nahomi Edwin	22-11-2021	51,04,767	51,04,767			0.24%			0		Interest rate 12% PA admitted as per clause 10 of agreement for sale and construction.
			1,20,00,000	1,20,00,000			0.56%			0		As per clause 8, of the agreement dtd 19.09.2014, interest@18% pa is sepcified. Since interest claimed is less than the actual interest calculated lower amount is taken.
133	Mathews Koshy	25-11-2021	70,00,000	54,17,041			0.25%			15,82,959		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
134	Matthew Alexander	25-11-2021	20,00,000	20,00,000			0.09%			0		No interest Claimed
135	Midhu M Nair	27-09-2022	20,00,000	20,00,000			0.09%			0		No interest claimed. Admitted as per the order from Hon'ble NCLT dated 23-12-2022

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136	Murukesan	25-11-2021	37,80,517	37,80,517			0.18%			0		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
137	Nixon Rebeira	26-11-2021	68,80,000	53,65,041			0.25%			15,14,959		As per clause 10(c), of the agreement dtd 31.12.2015, interest@12% pa from the date of payment is sepcified.
138	P K Mathew & Vimala Mathew	12-01-2022	46,00,000	30,68,767			0.14%			15,31,233		The claim form is in joint name, but claim form is not signed by both claimants. Since no interest rate spacificed in agreement 8% PA admitted as per IBC.
139	Parvathi Babu S	25-11-2021	1,84,91,890	1,84,62,302			0.86%			29,588		Second Agreement executed to extend handing over by 28/02/17 against the issuance of a post dated cheque by CD for Rs. 1,24,00,000 which is bounced. Hence not considered.
140	Patricia Dsouza	26-11-2021	84,90,000	46,43,178			0.22%			38,46,822		Not signed below colmn no.11. Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
141	Philip Vargheese	23-11-2021	48,07,667	48,07,667			0.22%			0		Provisionally admitted subject to proof of payments. No interest claimed hence principal amount of 39,16,611 is provisionally admitted
142	Philips Mathew	27-12-2021	75,31,518	62,17,055			0.29%			13,14,463		The agreement for sale and the tripartite agreementis in the joint name of Mr. Philips Mathew & Mrs. Nisha Elizabeth Philips. Whereas the claim is in the name of Philips Mathew. Need to submit a claim in joint name or submit the power of attorney authorising Mr.Philip Mathew to claim on her behalf also. The date of handover has been calculated based on the stipulated time period of 2 years as per clause 2 of the agreement. Since no interest rate spacificed in agreement 8% PA admitted as per IBC. The agreement for sale is only signed by builder. There is a variation of total sale consideration mentioned in sale agreement and the claim form. Hence sale consideration as per agreement is considered.
143	Poulose Godfrey	26-11-2021	93,15,000	68,15,836			0.32%			24,99,164		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim.
144	Prasun Kumar Nag	24-11-2021	40,30,000	36,07,518			0.17%			4,22,482		No sign below colmn no.11 of the claim form. The agreeemnt for sale and construction is in the joint name of Mr.Prasun Kumar Nag & Mrs.Priyanka Mukharjee Nag whereas the claim is only in the name of Mr. Prasun without power of attorney or any authorisations. Hence provisionally rejected
145	Radhamonyamma P.S	25-11-2021	35,14,000	24,55,014			0.11%			10,58,986		Since no interest rate spacificed in agreement 8% PA admitted as per IBC

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146	Raj S	25-11-2021	47,84,548	47,84,548			0.22%			0		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
147	Rajeev Syam	25-11-2021	20,81,260	20,81,260			0.10%			0		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
148	Ranjith R. S	27-01-2022	33,67,000	27,75,014			0.13%			5,91,986		Principal and interest thereon has been worked only on the payment received by the CD. Cost of registration is for the benefit of the purchaser hence cannot be admitted. Since no interest rate spacificed in agreement 8% PA admitted as per IBC
149	Ratnamma Pillai & K N Pillai	26-11-2021	65,00,000	47,00,000			0.22%			18,00,000		No interest claimed. Rs.18 lakhs paid receipt attached as proof of payment is not in the name of the CD
150	Raveendranatha Varrier( POA holder of Roopa Varier)	26-11-2021	44,03,178	44,03,178			0.20%			0		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
151	Raveendranatha Varrier( POA holder of Roopesh Varier)	26-11-2021	44,03,178	44,03,178			0.20%			0		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
152	Regina Annie Thomas [PoA- Mr.Varghese Thomas]	20-04-2022	65,00,000	52,62,268			0.24%			12,37,732		PoA holder Mr. Varghese Thomas claimed on behalf of Ms. Regina Annie Thomas
153	Reni Thomas	26-11-2021	8,42,489	7,11,847			0.03%			1,30,642		FC paid 10,00,000 and Cancelled Agreement CD repaid 5,15,000 Only and 8% PA interest is admitted
154	Rishi Jack Thomas	06-09-2022	80,60,000	79,78,795			0.37%			81,205		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
155	Roy Mathew	13-12-2021	55,81,973	55,81,973			0.26%			0		Interest claimed in the claim form but not specified. Since no interest rate spacificed in agreement 8% PA admitted as per IBC
156	Rozia S	29-07-2022	34,20,000	26,41,907			0.12%			7,78,093		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
157	S Abdul Shakeer & Shajana Shakeer	30-11-2021	45,37,288	43,11,899			0.20%			2,25,389		Interest @14.05% as per RERA Under CCP No 49/2021, dated 16-06-2022 from 14-08-2013. compensation of 205000 is treated as other creditors since it is a court order.
158	Sajad Kharim	25-11-2021	53,62,500	40,43,507			0.19%			13,18,993		Since no interest rate spacificed in agreement 8% PA admitted as per IBC. ID not mentioned



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		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
159	Sajeesh G & Smitha K Vikraman	11-07-2022	45,08,000	33,75,770			0.16%			11,32,230		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
160	Sajeev C. S.	31-12-2021	42,53,973	42,53,973			0.20%			0		As per clause 10 c of the agreement for sale and construction dated 10/10/2014 interest @12% PA is admitted.
161	Saji Kunjukutty	25-11-2021	70,00,000	54,17,041			0.25%			15,82,959		Since no interest rate specified in agreement 8% PA admitted as per IBC
162	Sajitha Bashir- POA Suhair A	26-11-2021	1,51,21,672	1,51,21,672			0.70%			0		Interest claimed in the claim form is lesser than the interest calculated as per the rate specified in IBC. Hence lower amount admitted based on the claim
163	Salini V Johans	22-11-2021	93,95,699	68,15,836			0.32%			25,79,863		Separate form is required for Deposit amount therefore deposit amount not included in the admitted part. Since no interest rate specified in agreement 8% PA admitted as per IBC based on the claim
164	Sam Kunjumone	26-11-2021	39,60,000	29,35,452			0.14%			10,24,548		Since no interest rate specified in agreement 8% PA admitted as per IBC based on the claim
165	Samuel G T & Sheela Samuel	18-12-2021	1,03,20,000	1,02,63,452			0.48%			56,548		Date of completion of construction is not given. Since no interest rate specified in agreement 8% PA admitted as per IBC based on the claim
166	Sandeep Namboodiri	26-11-2021	8,00,000	0			0.00%			8,00,000		The claimant has withdrawn his claim.
167	Sandra Anne Jacob	25-11-2021	84,96,000	60,65,260			0.28%			24,30,740		As per addendum to the agreement the handingover date is 31/06/2017 (No calendar can give 31/06/2017 hence date is taken as 30/06/2017, Since no interest rate specified in agreement 8% PA admitted as per IBC
168	Sanjith J Tom Russal and H Russel	26-11-2021	54,23,000	54,23,000			0.25%			0		Verification and declaration part of claim form is missing. Since no interest rate specified in agreement 8% PA admitted as per IBC. 2% interest till 06/09/2016 as per agreement - not Claimed and hence ignored
169	Santhosh V. John	01-12-2021	41,00,000	39,87,123			0.18%			1,12,877		Since no interest rate specified in agreement 8% PA admitted as per IBC
170	Sara Mathews & Minu Mariam Mathews	26-11-2021	1,43,75,968	1,41,98,823			0.66%			1,77,145		RERA order CCP No.22/2020 dtd 22.01.2021 to Pay 65,00,000 plus 14.05% int from 01/06/2013 and compensation of 200000 is treated as other creditors.

Sl.No	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
171	Saramma Mathew	12-11-2021	1,57,20,000	1,02,63,452			0.48%			54,56,548		Verification & Declaration part are missing in claim form. Since no interest rate spacificed in agreement 8% PA admitted as per IBC
172	Saril Kumar Valiyaparambil	24-11-2021	35,00,000	35,00,000			0.16%			0		Interest not claimed
173	Satheesan Kartha & Sangeetha S Kartha	26-11-2021	2,00,34,005	88,22,038			0.41%			1,12,11,967		Since no interest rate specified in agreement 8% PA admitted as per IBC.Identity proofs not attached
174	Shajeel Abdul Rasheed & Anisa Shajeel	26-11-2021	42,90,365	41,97,644			0.19%			92,721		Interest @14.05% as specified in the Order of KRERA in CCP No.03/2021, 08/2021, 15/2021, 36/2021, 37/2021, 38/2021, 42/2021, 45/2021, 47/2021, 49/2021 and 165/2020 dt. 23rd October 2021.Original agreement copy,identity proofs are not attached
175	Shaju Thomas	25-11-2012	40,00,000	40,00,000			0.19%			0		No interest claimed
176	Sharafudeen S	27-11-2021	1,05,00,000	81,38,630			0.38%			23,61,370		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
177	Sherief A K & Tajunnisa	25-11-2021	40,43,507	40,43,507			0.19%			0		Your agreement dated 20.09.2016 is in the joint name of Smt S Tajunisa and Mr. AK Sherif to purchase apartment no, C5 in Angelwoods but it is observed that only one party has signed the application, for which you have not attached any authorisation of the signatory. 2. As per item no. 4, you have claimed only an amount of Rs. 30 Lakhs even though it is mentioned in para no. 2 in page no 4 of the agreement that the amount paid is Rs. 35 Lakhs. Hence only Rs. 30 Lakhs is provisionally admitted as claimed by you, subject to signature of both parties or with authorisation of the signatory and copy of receipts to substantiate your claim. 3. Also, please provide .
178	Shibu John Mathew	25-11-2021	1,36,16,000	1,14,53,173			0.53%			21,62,827		Since no interest rate spacificed in agreement 8% PA admitted as per IBC.none of the identity proofs are available.
179	Shirilson C Mathew	17.05.2022	1,23,05,879	0			0.00%		NA	1,23,05,879		Date of stamp paper(no11706) as per treasury and vendor is 20/10-2016 and 28-10-2016,However the agreement was executed on 19-09-2016. Hence considered as a forged one. Further, amount due on account of contract as Operational Creditor is adjusted against sale consideration and claimed as Financial creditor. Hence rejected.
180	Shyja Jamal and Subaida Beevi	04-01-2022	42,35,000	42,35,000			0.20%			0		Interest rate spacificed in the agreement is 12% PA is worked as Rs.19,30849.00 but claimed interest is Rs.7,35,000

Sl.No	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
181	Sinara Vijayan	24-11-2021	41,12,816	31,05,128			0.14%			10,07,688		Since no interest rate spacificed in agreement 8% PA admitted as per IBC.none of the identity proofs are available
182	Sree Raj Kumar	26-11-2021	16,65,008	16,65,008			0.08%			0		Since no interest rate spacificed in agreement 8% PA admitted as per IBC.
183	Subash Nair	23-11-2021	90,00,000	77,38,630			0.36%			12,61,370		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
184	Subratha Chakravarthy	24-11-2021	34,41,000	30,80,265			0.14%			3,60,735		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
185	Sudhakaran Nair C R & Prasanna S	13-04-2022	1,05,79,162	1,01,35,233			0.47%			4,43,929		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
186	Sudheera Kumar J T	26-11-2021	29,60,000	29,21,863			0.14%			38,137		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
187	Sudhin K. Raj	26-11-2021	58,20,562	54,11,277			0.25%			4,09,285		Claimant stated in the form that he had paid Rs.10 lakhs + Rs.39 lakhs bank loan, but payment proof attached for Rs.39 lakhs loan disbursal hence admitted that amount and interest rate not mentioned in the agreement therefoe 8% PA is applied as per IBC
188	Suja Mathew	26-11-2021	1,33,80,000	90,87,781			0.42%			42,92,219		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
189	Suja Thomas	03-09-2022	37,00,000	36,69,315			0.17%			30,685		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
190	Sunil George Thomas	26-10-2021	29,35,452	29,35,452			0.14%			0		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim
191	Susen Joseph	04-09-2022	78,56,847	58,85,581			0.27%			19,71,266		Since no interest rate specified in the agreement, 8% PA admitted as per IBC. Interest calculated is lesser than the interest claimed. Hence lower amount is admitted. Admitted as per the order from Hon'ble NCLT dated 23-12-2022
192	Thomas Kanjirappallil Eapen	24-11-2021	71,01,173	70,89,101			0.33%			12,072		RERA order to pay 35,00,000 plus 14.05% int plus from 19/07/14 .Agreement not attached
193	Thomas Koshy	24-11-2021	70,00,000	54,17,041			0.25%			15,82,959		Since no interest rate spacificed in agreement 8% PA admitted as per IBC based on the claim. Aadhar card is to be attached
194	V Raveendran Pillai	22-11-2021	68,60,000	53,01,205			0.25%			15,58,795		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
195	Vijayakumar V	20-12-2021	70,00,000	0			0.00%			70,00,000		No interest Claim and the Claim form not complete. Not Signed and Agreement not attached

Sl.No	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarant ee	%of share in total amount of claims admitted					
196	Vimalkrishnan V & Reji R	06-01-2022	97,90,932	74,85,403			0.35%			23,05,529		Total principal received is Rs.10+Rs.41=Rs.51 lakhs. Interest thereon @8% is admitted
197	Vinodkumar V	09-01-2022	19,00,000	14,67,726			0.07%			4,32,274		Since no interest rate spacificed in agreement 8% PA admitted as per IBC
198	Winston Noel Dhas Gnanam	26-11-2021	1,57,20,000	93,03,452			0.43%			64,16,548		Since no interest rate spacificed in agreement 8% PA admitted as per IBC.
198	<b>TOTAL</b>		<b>1,54,00,37,348</b>	<b>1,16,26,44,633</b>			<b>53.86%</b>	<b>0</b>	<b>0</b>	<b>37,73,92,715</b>	<b>1,86,60,054</b>	

**Annexure 2**

**Name of the Corporate Debtor: Samson and Sons Builders and Developers Private Limited; Date of commencement of LIQUIDATION: 26th April 2023; List of Stakeholders as on 26.04.2023**

**List of Unsecured Financial Creditors -Deposit Holders Class**

Sl. no	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues ,that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
1	Ajithkumar C S	22-05-2023	16,06,466	14,88,329	Deposit Holder		0.07%			1,18,137		No supportings to substantiate the claim in Form D. Hence claim in Form CA under CIRP period is considered as per Reg 30 of IBBI (Liquidation Process) Regs 2016.
2	Aniamma Varghese	24-11-2021	2,61,00,000	2,60,49,819	Deposit Holder		1.21%			50,181		Books of Account has to be Verified for outstanding Balance.Since not claimed under liquidation, amount under CIRP is admitted.
3	Anilkumar S	23-11-2021	19,50,000	9,00,000	Deposit Holder		0.04%			10,50,000		Only Receipt No.1513 dt.12/04/2014 issued is available as supporting all other receipts are not issued by CD. Books of Account has to be Verified for outstanding Balance.Since not claimed under liquidation, amount under CIRP is admitted.
4	ANNAMMA P I		71,43,119	71,43,119	Deposit Holder		0.33%			0		Interest calculated@24% PA as per vreceipt. Books of Account has to be Verified for outstanding Balance,to check the compliance on acceptance of deposit etc.Since not claimed under liquidation, amount under CIRP is admitted.
5	Dani Dius Fernandes	24-11-2021	42,00,000	40,27,846	Deposit Holder		0.19%			1,72,154		Books of Account has to be Verified for outstanding Balance.Since not claimed under liquidation, amount under CIRP is admitted.
6	K.V. Mohandas	28-02-2022	5,00,000	0	Deposit Holder		0.00%			5,00,000		Receipts attached in support of the claim is not issued by the CD.Since not claimed under liquidation, amount under CIRP is admitted.

Sl. no	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues ,that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
7	Kallikoth Abraham Jacob	26-11-2021	22,02,000	14,02,000	Deposit Holder		0.06%			8,00,000		Cheque issued was not to CD. Books of Account has to be Verified for outstanding Balance.Since not claimed under liquidation, amount under CIRP is admitted.
8	Ljin John, Leelamma Varghese and Ajin John	25-11-2021	20,58,000	20,58,000	Deposit Holder		0.10%			0		Since interest calculated is less than claimed lesser amount is admitted. Books of Account has to be Verified for outstanding Balance.Since not claimed under liquidation, amount under CIRP is admitted.
9	Lizymol	10-12-2021	34,74,575	34,74,575	Deposit Holder		0.16%			0		Acknowledged and replied on 24.06.2023.You have attached receipts for 30,00,000 as fixed deposit and not for payment of flat as per the agreement dated 28.01.2014. Since neither the deposit nor the flats are delivered the claim is treated as Deposit holder as we did and informed in the CIRP period and interest also considered for 4,74,575.34 as claimed by you. Further it is observed that the amount is not shown in the books of accounts as per receipts. No ID proof provided.
10	Mathunny J	23-11-2021	13,25,000	0	Deposit Holder		0.00%			13,25,000		Non of the receipt attached in support of the claim is issued by the CD.Since not claimed under liquidation, amount under CIRP is admitted.
11	Mini Alex Varghese	14-12-2021	17,76,740	17,57,507	Deposit Holder		0.08%			19,233		Books of Account has to be Verified for outstanding Balance.Since not claimed under liquidation, amount under CIRP is admitted.

Sl. no	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues ,that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
12	P Ambikakumari	25-11-2021	54,61,000	15,24,000	Deposit Holder		0.07%			39,37,000		Only Rs.6.00 laksh is in the name of Claimant and issued by CD, Rs.0.50 lakhs in the Name of Ambika and Balance is not issued by CD. Books of Account has to be Verified for outstanding Balance.Since not claimed under liquidation, amount under CIRP is admitted.
13	Pushpalatha S	01-12-2021	4,00,000	1,00,000	Deposit Holder		0.00%			3,00,000		Only Receipt for Rs.1.00 laksh is issued by CD Balance is not issued by CD. Books of Account has to be Verified for outstanding Balance. Proper form completed in all respect is to be obtained.Since not claimed under liquidation, amount under CIRP is admitted.
14	Renu J	18-01-2022	8,00,000	0	Deposit Holder		0.00%			8,00,000		Payment is for booking Apartment hence cannot be considered as deposit holder.Since not claimed under liquidation, amount under CIRP is admitted.
15	Sajikumar	04-01-2022	33,44,000	0	Deposit Holder		0.00%			33,44,000		Only copy of the Chaeque issued to the claimant by CD is given as proof. Books of Account has to be Verified for outstanding Balance. Cannot be considered as FC.Since not claimed under liquidation, amount under CIRP is admitted.
16	Salini V Johans	30-12-2021	1,10,000	1,10,000	Deposit Holder		0.01%			0		Books of Account has to be Verified for outstanding Balance.Since not claimed under liquidation, amount under CIRP is admitted.
17	Thresiamma Mathew	25-11-2021	4,50,000	0	Deposit Holder		0.00%			4,50,000		Only copy of the Chaeque issued to the claimant by CD is given as proof. Books of Account has to be Verified for outstanding Balance. Cannot be considered as FC.Since not claimed under liquidation, amount under CIRP is admitted.
18	P Sugunan	09-12-2021	0	0			0.00%			0		Since no suppotings are available the claim is not admitted.

Sl. no	Name of Creditor	Details of Claim Received		Details of Claims admitted				Amount of contingent claim	Amount of any mutual dues ,that may be set off	Amount of Claim rejected	Amount of claim Under Verification	Remarks ,if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by Guarantee	%of share in total amount of claims admitted					
19	Mohana Chandran	09-12-2021	0	0			0.00%			0		Since no supporting documents are available the claim is not admitted.
20	Laila S	09-12-2021	0	0			0.00%			0		Since no supporting documents are available the claim is not admitted.
21	Brigadier Manohar Thomas	09-12-2021	0	0			0.00%			0		Since no supporting documents are available the claim is not admitted.
22	Dr Arun Vasudevan	09-12-2021	0	0			0.00%			0		Since no supporting documents are available the claim is not admitted.
23	Ranjith R Nair	21-07-2022	24,50,000	0			0.00%			24,50,000		Since the validity of promissory note is upto 3 years it is expired. Further the case in the High Court is still pending. Hence the claim is rejected.
23	<b>TOTAL</b>		<b>6,53,50,900</b>	<b>5,00,35,195</b>			<b>2.32%</b>			<b>1,53,15,705</b>		